

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-248(PB)/2017

IN THE MATTER OF:

M/s Grasim Industries Ltd. APPLICANT / PETITIONER
Vs.
M/s Spentex Industries Ltd. RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Ashish Prasad, Advocate
Mr. Priyank Mangal, Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the respondent seeks some time to file the reply. A week's time is granted for the said purpose with a copy in advance to be served to the Ld. Counsel for the petitioner. Rejoinder, if any, may be filed by the petitioner within a period of 3 days thereafter.

Post the matter on 18.8.2017.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017